

(2011) 03 KL CK 0119

In the High Court Of Kerala

Case No : Writ Petition (C) No. 5919 of 2011 (L)

Dr. P.C. Antony, Associate Processor

APPELLANT

Vs

Kerala Agricultural University, The Controllr, Kerala
Agricultural and The Dean, Kelappaji College

RESPONDENT

Date of Decision : 21-03-2011

Acts Referred:

Citation : (2011) 03 KL CK 0119

Hon'ble Judges : T.R. Ramachandran Nair, J

Bench : Single Bench

Advocate : N. Sugathan, for the Appellant; No Appearance, for the Respondent

Judgement

T.R. Ramachandran Nair, J.—The Petitioner availed voluntary retirement from the service of the Kerala Agricultural University with effect from 03.09.2009 while working as Associate Professor. The complaint raised in the writ petition is that the DCRG, commuted value of pension, Provident Fund and other service benefits have not been disbursed to him so far. The Petitioner has averred in paragraph 3 the details of the amounts due to the Petitioner.

2. Learned Standing Counsel for the University submitted that the University is experiencing severe financial difficulties and the same is the reason for not disbursing the amount. It is submitted that the University has moved the Government for sufficient funds. In similar cases, this Court has directed the University to disburse 50% of the amount within three months and the balance within a further period of three months.

In that view of the matter, there will be a direction to the Respondents to disburse 50% of the amount within three months from today and the balance 50% within a further period of three months.

This writ petition is disposed of as above.